ITEM NO.25 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).341/2026

MUHAMMED SAYEED NOORI **Petitioner(s)**

VERSUS

UNION OF INDIA & ORS. **Respondent(s)**

IA No. 86646/2026 - STAY APPLICATION

Date : 25-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Sanjay Hegde, Sr. Adv.
Mr. Shariq Ahmed, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Adnan Yousuf, Adv.
Mr. Vinay Vats, Adv.
M/s. Ahmadi Law Offices, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The instant Writ Petition being premature, we are not inclined to entertain the same, filed under Article 32 of the Constitution of India. The Writ Petition is, accordingly, dismissed.

2. All pending applications, if any, also stand disposed of.

(ARJUN BISHT) **(MANOJ KUMAR)**
ASTT. REGISTRAR-cum-PS **COURT MASTER (NSH)**

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.03.28 11:56:29 IST
Reason: